

EMIGRATION FROM MADRAS PORT ACT 1847

ACT No VIII OF 1847

(Rep., Act 13 of 1864)

[8<sup>th</sup> May, 1847.]

*Passed by the Hon'ble the President of the Council of India in Council on the 8<sup>th</sup> May 1847, with the assent of the Right Hon'ble the Governor General of India.*

*An Act for rendering lawful the Emigration of Laborers from the Port of Madras, in the Presidency of Fort St. George, to Mauritius.*

**IT** is hereby enacted, that from and after the passing of this Act emigration to Mauritius may lawfully take place under the provisions of the Act No. XV. of 1842, from the Port of Madras as well as from the port of Calcutta.

II. And it is hereby enacted, that it shall be competent to the Governor in Council of Fort St. George to nominate a proper person to act as Protector of Emigrants at Madras, and that no Emigrant shall be permitted to embark without a Certificate from the Agent appointed by the Government of Mauritius, countersigned by the Protector, to the effect that such person has been engaged by him as an Emigrant to that Island on the part of the said Government.

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